

THE CONSTITUTION OF BENCHES w.e.f 22.11.2023

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter II of the Rules of High Court at Patna.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Chief Justice Hon'ble Mr. Justice Rajiv Roy	Group-6 Group-7 Group 8 Group- 9 Group-10 Group- 30 Group- 32(ii) Group- 34	i) PIL matters ii) Relating to validity of Acts, Rules & Regulations etc. of Central Government iii) Relating to validity of Acts, Rules & Regulations etc. of State Government. iv) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes. v) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing (Except Excise Matters) vi) Judicial Service vii) LPA arising from service and Education from year 2022 onwards viii) LPA arising from other than service ix) Misc Appeals (DB) (Taxation) x) Commercial Appellate Division Matters xi) Specially assigned matters
2.	DB-II Criminal Application Motion Bench	Hon'ble Mr. Justice Chakradhari Sharan Singh Hon'ble Justice Smt. G. Anupma Chakravathy	Group-6 Group- 36 Group-41 Group-55 Group-56 Group-58	i)Assigned PIL Matters ii) Supreme Court Appeals iii) Cr. Appeal (DB) and All I.As. iv)Cr. Appeal (DB) Hearing Matter v) Death reference vi) Govt. Appeal (DB) vii) Original Cr. Misc.(DB) viii) Specially Assigned matters.

3.	DB-III	Hon'ble Mr. Justice Ashutosh Kumar Hon'ble Mr. Justice Nani Tagia	Group -16 Group- 36 Group-41 Group-55 Group-56 Group-58	i) Trade & Commerce (Works Contract - Tender and Blacklisting Matters) ii) Supreme Court Appeals iii) Cr. Appeal (DB) and All I.As. iv) Cr. Appeal (DB) Hearing Matter v) Death reference vi) Govt. Appeal (DB) vii) Original Cr. Misc.(DB) viii) Specially Assigned matters.
4.	DB-IV	Hon'ble Mr. Justice Vipul M. Pancholi Hon'ble Mr. Justice R. P. Mishra	Group- 36 Group-41 Group-55 Group-56 Group-58 Group- 30	i) Supreme Court Appeals ii) Cr. Appeal (DB) and All I.As. iii) Cr. Appeal (DB) Hearing Matter iv) Death reference v) Govt. Appeal (DB) vi) Original Cr. Misc.(DB) vii) Assigned LPA arising from Education service matters up to year 2021 viii) Specially Assigned matters.
5.	DB-V Civil Application Motion Bench	Hon'ble Mr. Justice P. B. Bajanthri Hon'ble Mr. Justice Ramesh Chand Malviya	Group -4 Group-9 Group-11 Group-30 Group-31 Group- 32 Group- 33 Group-53	i) Civil Review (DB) other than Tied up ii) Only Excise Matter iii) CAT Matters - Writ & Appeals iv) Assigned LPA arising from service matters up to year 2021 v) Matrimonial Reference vi) Misc. Appeal(DB) Except Taxation vii) MJC (DB) All Matters Except Tied Up viii) Cr. W. J. C. (DB)- BCC Act Habeas Corpus ix) Specially Assigned Matters
6.	DB-VI	Hon'ble Mr. Justice Arvind Srivastava Hon'ble Mr. Justice Sunil Dutta Mishra	Group- 36 Group-41 Group-55 Group-56 Group-58	i) Supreme Court Appeals ii) Cr. Appeal (DB) and All I.As. iii) Cr. Appeal (DB) Hearing Matter iv) Death reference v) Govt. Appeal (DB) vi) Original Cr. Misc.(DB) vii) Specially Assigned matters.
7.	Special Bench (Friday)	Hon'ble the Chief Justice	Group- 35 Group-33	i) Request case ii) Specially assigned matters
8.	Special Bench (Friday)	Hon'ble Mr. Justice Chakradhari Sharan Singh		i) Tied up case ii) Specially assigned matters
9.	Special Bench (Friday)	Hon'ble Mr. Justice P. B. Bajanthri	Group- 13	i) Hearing Matters ii) Specially assigned matters

Civil Benches				
10.	SB- I CIVIL	Hon'ble Mr. Justice Mohit Kumar Shah	Group -13 Group -4 Group-33	i) Service Matter other than education service – From 2021 onwards ii) Civil Review non Tied-up matters iii) MJC –all non Tied-up matters iv) Specially Assigned Matter v) Tied up matters
11.	SB-II Civil	Hon'ble Mr. Justice Anil Kumar Sinha	Group 12 Group -14	i) Education matters ii) Education Service – from year 2019 onwards iii) Specially Assigned Matter iv)Tied up matters
12.	SB- III CIVIL	Hon'ble Mr. Justice Prabhat Kumar Singh	Group 17	i)Land related ii) Specially assigned matter iii)Tied up matters
13.	SB- IV CIVIL	Hon'ble Mr. Justice Partha Sarthy	Group 14 Group 58	i) Education Service – upto year 2018 ii) Or. Cr. Misc. (SJ) iv) Specially Assigned matter v) Tied up matters
14.	SB- V Civil	Hon'ble Mr. Justice A. Abhishek Reddy	Group 16 Group 20 Group-36	i) Trade & Commerce other than Work Contract – Tender & Blacklisting matter ii) Industrial Disputes iii) Supreme Court Appeal iv)Specially Assigned Matters v)Tied up matters
15.	SB- VI CIVIL	Hon'ble Mr. Justice Navneet Kumar Pandey	Group-37 Group-5	i) Second Appeal ii) Civil Revision iii) Specially assigned matter iv)Tied up matters
16.	SB- VII Civil	Hon'ble Mr. Justice Sandeep Kumar	Group 22	i) Other Miscellaneous ii) Specially Assigned Matter iii)Tied up matters
17.	SB- VIII Civil	Hon'ble Mr. Justice Purnendu Singh	Group -18 Group -21	i) Panchayat, Local Self Governance etc. ii) Environment Related iii)Specially assigned matter iv)Tied up matters
18.	SB- IX CIVIL	Hon'ble Mr. Justice Rajesh Kumar Verma	Group- 13	i) Service matters other than Education service- up to year 2017 ii) Specially assigned matter iii)Tied up matters
19.	SB- X CIVIL	Hon'ble Mr. Justice Harish Kumar	Group- 15 Group-19	i) Retirement benefits ii) Election matters iii) Specially assigned matter iv)Tied up matters

20.	SB- XI CIVIL	Hon'ble Mr. Justice Arun Kumar Jha	Group- 1 Group- 2 Group- 3 Group-31 Group-38 Group-39 Group-40	i) Certificate Appeal ii) Civil Misc. iii) Civil Reference iv) Matrimonial Reference v) Test Case vi) Test Suit vii) Title Suit viii) Specially assigned matter ix)Tied up matters
21.	SB-XII CIVIL	Hon'ble Mr. Justice Khatim Reza	Group-29 Group-32 Group-34	i) First Appeal ii) Miscellaneous Appeal (SJ) iii) Compensation Appeal iv) Specially assigned matter v)Tied up matters
22.	SB-XIII CIVIL	Hon'ble Mr. Justice Dr. Anshuman	Group-13 Group-24,25, 26,27	i) Service matters other than Education service- from year 2018 to 2020 ii) Company Matters iii) Or. C. Misc. (Company Matters) iv) Specially assigned matter v)Tied up matters
Criminal Benches				
23.	SB- I Criminal	Hon'ble Mr. Justice Rajeev Ranjan Prasad	Group-52 Group-54 Group-49	i) Criminal Revision ii) Criminal Writ iii) Cr. Misc. Transfer iv)Specially assigned matter v)Tied up matters
24.	SB- II Criminal	Hon'ble Mr. Justice Anjani Kumar Sharan	Group-46	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Cancellation of Bail iii)Specially assigned matter iv)Tied up matters
25.	SB-III Criminal	Hon'ble Mr. Justice Sunil Kumar Panwar	Group-46	i) Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iii)Specially assigned matter iv)Tied up matters
26.	SB- IV Criminal	Hon'ble Mr. Justice Satyavrat Verma	Group 45	ii) Criminal Quashing – from year 2017 onwards ii)Specially Assigned Matter iii)Tied up matters
27.	SB- V Criminal	Hon'ble Mr. Justice Shailendra Singh	Group-42, 43 & 44 Group-43 Group-57 Group-59	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) ii) Criminal Appeal under J.J.Act iii) Govt. Appeal(SJ) iv)SLA v) Specially Assigned matter vi) Tied-up matters

28.	SB- VI Criminal	Hon'ble Mr. Justice Jitendra Kumar	Group 45	i) Criminal Quashing – up to year 2016 ii) Specially Assigned matter iv) Tied up matters
29.	SB- VII Criminal	Hon'ble Mr. Justice Alok Kumar Pandey	Group 46	i) Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R. Bail) iii) Specially Assigned matter iv) Tied up matters
30.	SB- VIII Criminal	Hon'ble Mr. Justice Chandra Prakash Singh	Group-46 Group- 47 Group- 48	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Modification(SJ) iv) Restoration(SJ) v) Specially assigned matter vi) Tied up matters
31.	SB- IX Criminal	Hon'ble Mr. Justice Chandra Shekhar Jha	Group-42, 43 & 44 Group-43 Group-57 Group-59	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) ii) Criminal Appeal under J.J.Act iii) Govt. Appeal(SJ) iv) SLA v) Specially Assigned matter vi) Tied-up matters

Note :- 1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Division Benches.

2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches. .

3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Friday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.

4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

5. Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.